

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II

Item 8

IA No. 709/23
And
CP (IB) No. 23/Chd/Pb/2023

Under Section 7, IBC 2016
R 11, NCLT

In the matter of:

Canara Bank

...Petitioner-Financial Creditor

Vs

Mohan Rail Components Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Mr. Davinder Lubana Advocate for the Petitioner-Financial Creditor in main CP and applicant in IA No.709/2023.

IA No. 709/23 And CP (IB) No. 23/Chd/Pb/2023

It is stated by the learned counsel for the petitioner-Financial Creditor that the order has been reserved by the Hon'ble High Court. Learned counsel for the petitioner-Financial Creditor is directed to place on record the said order at least one week before the next date of hearing. List the matter on 24.11.2023 for further proceedings.

Sd/-
(Umesh Kumar Shukla)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

October 27, 2023
Mukta